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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 136/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company: BP Lubicants Pvt Ltd.
V/s.
Regent Granito (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	JINESH KAPADIA	ADV.	PETITIONER	
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2.				
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ORDER

Learned Advocate Mr. Jignesh Kapadia present for operational Creditor/Petitioner.
None present for Respondent.

Proof of dispatch is filed. The service returned back with postal remark "left" for the third time.

Petitioner has also sent e-mail to the Respondent informing the date of hearing on 25.11.2017 as well as on 07.12.2017.

Petitioner submitted that he need to file some documents in support of his contention and prayed for adjournment.

List the matter on 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December , 2017.